

ITEM NO.11

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).21901/2019

(Arising out of impugned final judgment and order dated 20-05-2019 in SB No. 29803/2017 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

SARDAR KHAN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 139368/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 11-08-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. K. K. Rai, Sr. Adv.
Mr. Shankar Kumar Jha, Adv.
Mr. Anshul Rai, Adv.
Ms. Sreoshi Chatterjee, Adv.
Mr. Priyesh Mohan Srivastava, Adv.
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s) Ms. Garima Prasad, Sr. Adv./AAG
Mr. Pradeep Misra, AOR
Mr. Suraj Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In the course of the hearing, Ms. Garima Prasad, learned Additional Advocate General for the respondents refers to the counter affidavit and contend that this is a case where the petitioner himself filed appeal before the Divisional Medical Examination Board against the District level Medical Examination report dated 22.07.2007.

It is further stated in the counter affidavit that the petitioner filed revision before the State Medical Board.

This is, in fact, disputed. The respondent will file an affidavit and also produce the relevant file pertaining to the averments in paragraph 4 (D) and 4 (E) of the counter affidavit by the time of the next hearing.

List this matter on 01.09.2022 in the first three cases.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RENU KAPOOR)
ASSISTANT REGISTRAR